

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 6.8.2019

Petition No.324/MP/2018

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005.

Petitioner : Udupi Power Corporation Ltd

Respondents : Power Company of Karnataka Ltd. & Ors.

Petition No. 325/MP/2018

Subject : Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005.

Petitioner : Udupi Power Corporation Ltd

Respondents : Power Company of Karnataka Ltd. & Ors.

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Amit Kapur, Advocate, UPCL
Ms. Abiha Zaidi, Advocate, UPCL
Shri Harish Priyani, UPCL
Shri Amit Mittal, UPCL
Shri Arunav Patnaik, Advocate, PCKL
Shri Shikhar Saha, Advocate, PCKL
Shri Balaji Srinivasan, Advocate, BESCO
Shri Arain Chatterjee, Advocate, BESCO

Record of Proceedings

Learned counsel for the Respondent, Power Company of Karnataka Ltd. sought adjournment in both the matters due to non-availability of the arguing counsel. Learned counsel for the Petitioner had no objection in this regard. Request was allowed by the Commission.

2. The Petitions shall be listed for hearing on 20.8.2019.

**By order of the Commission
Sd/-**

**(T.D. Pant)
Deputy Chief (Law)**

